

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.1324/2004

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New Delhi this the 28<sup>th</sup> day of April, 2008

**Hon'ble Shri Shanker Raju, Member (J)**  
**Hon'ble Shri Shailendra Pandey, Member (A)**

Mr. Rudranath Sanyal,  
S/o Late Somnath Sanyal,  
R/o 11-B, Royale, Shipra Sun City,  
Indirapuram, Ghaziabad, U.P. 201010

-Applicant

(By Advocate: Shri S.K. Das)

Versus

1. Union of India, Through the Secretary,  
Ministry of Information & Broadcasting,  
Shastri Bhawan, New Delhi.
2. Director General of Doordarshan,  
Mandi House, Copernicus Marg,  
New Delhi.

-Respondents

(By Advocate: Shri Rajeev Sharma)

ORDER (Oral)

**Hon'ble Shri Shanker Raju, Member (J)**

Heard the counsel.

2. As ruled by the Apex Court in **Food Corporation of India Vs. Purushottam Das Bansal** 2008 (2) SCALE 205 that despite a provision of Assured Career Progression Scheme, promotional avenues in the service jurisprudence are necessarily to be bestowed upon a Government servant.
3. In the light of above, applicant, who is a TV Assistant News Correspondent, seeks en-cadrement for grant of promotion, which is not permissible in law, as in policy decisions creation of ~~the~~ posts is *the* prerogative of the Government, Yet keeping in light the dicta of the Apex Court (supra), respondents are directed to consider the claim of the applicant for creation of promotional avenues to remove any heart burning within the cadre. This shall be done, on a thorough

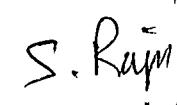
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consideration, by passing a speaking order within a period of three months from the date of receipt of a copy of this order.

4. In view of above, OA stands disposed of. No costs.

  
(Shailendra Pandey)  
Member (A)

cc.

  
(Shanker Raju)  
Member (J)